## Change in names of High Courts

2517. SHRI B.S. GNANADESIKAN: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government proposes to change the names of four High Courts in the country following new nomenclatures of the cities where they are located;
  - (b) if so, the details thereof;
- (c) whether Government has received any proposals to change the name of Bombay, Calcutta and Gauhati High Court; and
  - (d) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRIM. VEERAPPA MOILY): (a) to (d) The proposals of change of names of the 'Bombay High Court' as the 'Mumbai High Court', the 'Calcutta High Court' as the 'Kolkata High Court', the 'Gauhati High Court' as the "Guwahati High Court; and the 'Madras High Court' as the 'Chennai High Court are under consideration of the Government.

## Allocation of funds for justice delivery system

2518. SHRI TARIQ ANWAR: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether judicial reforms will be more importantly dealt with in view of the 13<sup>th</sup> Finance Commission's recommendation to allocate Rs. 50,000 crore to improve the justice delivery system;
  - (b) whether this constitutes the landmark opportunity for improving judicial reforms;
- (c) if so, whether any concrete action plan has been prepared by his Ministry to allocate Rs. 50,000 crore for improving the justice delivery system;
- (d) if so, the details thereof and by when this reform would be considered and by when it would give result; and
  - (e) whether more fund would be provided to further improve judicial reforms?